(iii) No. 142/78-Customs, dated the 28th July, 1978. [Placed in -Library. See No. LT-2497A/78].

(iv) No. 143/78-Customs, dated the 27th July, 1978, [Placed *w* Library. See No. LT-2497B/78].

(v) No. 145-Customs, dated the 27th July, 1978. [Placed in Library. *See* No. LT-2465A/78].

Notifications of the Ministry of Commerce, Civil Supplies and Cooperation

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): Sir, I beg to lay on the Table under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 19&3, a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce, Civil Supplies and Cooperation:—

(i) S.O. No. 1421, dated the 20th May. 1978, publishing the Export of Fruit Products (Quality Control and Inspection) Rules, 1978.

(ii) S.O. No. 1507, dated the 27th May, 1978, publishing the Export of Storage Batteries (Quality Control and Inspection) Rules, 1978.

(iii) S.O. No. 1509, dated the 27th May, 1978, publishing the Export of Sanitary and Water Fittings (Inspection) Rules, 1978.

(iv) S.O. No. 1511, dated the 27th May, 1978, publishing the Export of Fasteners (Inspection Rules), 1978.

(v> S.O. No. 1607, dated the 3rd June, 1978, publishing the Export of Dry Batteries (Quality Control and Inspection) Rules, 1978.

(vi) S.O. No. 1609', dated the 3rd June, 1978, publishing the Export of Electric Lamps and Tubes' (Quality Control and Inspection) Rules, 1978.

(vii) S.O. No. 1611, dated the 3rd June, 1978, publishing the Export of Welding Electrodes (Quality Control and Inspection) Rules, 1978.

(viii) S.O. No. 1659, dated the 10th June, 1978, publishing the Export of Industrial Chains (Quality Control and Inspection) Rules, 1978.

(ix) S.O. No. 1660, dated the 10th June, 1978, pubMshing the Export of Steel Wire Ropes (Quality Control and Inspection) Amendment Rules 1978.

(x) S.O. No. 1921, dated the 1st July, 1978, publishing the Export of Common Salt (Inspection) Amendment Rules, 1978.

(xi) S^O. No. 2136, dated the 22nd July, 1978, publishing the Export of Beche-de-mer (Inspection) Rules, 1978.

(xi) S.O. No. 2136, dated the 22nd July, 1978, publishing the Export of Flashlights (Inspection) Rules, 1978. [Placed in Library. See No. LT-2550/78 for (i) to (xii)].

POINTS **OF ORDER RELATING TO THE CORRESPONDENCE EXCHANGED BETWEEN THE PRIME MINISTER AND FORMER HOME MINISTER**

SHRI BHISHMA NARAIN SINGH (Bihar): Sir, I am on a point of order. I will take just one minute. I am speaking on the Business which you have admitted. सभापति महोदय, मुझे बिजनेस के बारे में बात करनी है: मैं आपका बड़ा अनुग्रहीत हूं। आज की जो बुलैटिन है उसमें मैंने देखा कि नो-डे-यैंट-नेमड मोशन करके

श्री ए० पी० शर्मा और श्रीमती कुमुदबेन मणिशंकर जोशी का मोशन एडमिट किया है। इसके लिये आपको धन्यवाद देता हूं। आगे देखा कि सालवे साहब का मोशन भी एडमिट किया गया है। यह मोशन बड़ा महत्वपूर्ण है और इसको देख कर ही इसे एडमिट किया गया है।

सदन के नेता यहां मौजूद हैं और मैं सरकार से यह जानना चाहता हूं कि कब इस पर विचार करेंगे क्योंकि यह बहुत महत्वपूर्ण विषय है।

SHRI DEVENDRA NATH DWIVEDI (Uttar Pradesh): Sir, on a point of order.

SHRI N. K. P. SALVE (Maharashtra): Sir, I am on a point of order under rule 172.

MR. CHAIRMAN: fnere are other Members.

SHRI N. K. P. SALVE: Sir, I am on a point of order referable to rule 172. I will take just one minute.

MR. CHAIRMAN: Mr. Dwivedi is there already. Let him make his point of order.

SHRI DEVENDRA NATH DWIVEDI: Mr. Chairman, Sir,...

SHRI BHUPESH GUPTA (West Bengal): Sir, we hear in the All India Radio that Ministers are meeting all over...

MR. CHAIRMAN: Yours is not a point of order. Let Mr. Dwivedi make his point of order.

SHRI DEVENDRA NATH DWIVEDI: Sir, before I was interrupted by hon. Mr. Bhupesh Gupta, I was trying to draw your attention to {he fact that, yesterday, I gave notice for a Motion under rule 168. The Motion was that, considering the controversy that is surrounding the correspondence between the Prime Minister and the former Home Minister—this controversy is there not only in this House and in the other House, but it is there among the public as well— this House resolves that the Government be directed to place the correspondence on the Table of the House. I met you in the Chamber arid, in your wisdom, Sir, you told me that you require at least one day to examine the admissibility. I drew your attention yesterday and I tried to help you by giving certain information and also some material on the basis of which you can arrive at some conclusion.

MR. CHAIRMAN: You can meet me. Now, why are you taking the time of the House?

SHRI DEVENDRA NATH DWIVEDI: Sir, I never take more than five minutes. Now, Sir, the point is that whi e the whole House discussed this matter for one hour reflected the deep anxiety of the Members that the matter be disposed of sooner rather than later so that this House can conduct other important business, for the most important business before the country, before the Parliament and before this House is that Members of Parliament cannot discharge their duties until and unless, as I said yesterday, the scandal that is surrounding the correspondence is made public. Unfortunately, the Leader of the House is here. Yesterday, the Prime Minister also was present. He has turned deaf ears and he is showing iPcontinuing contempt of this House. The Prime Minister is on the record as having stated that he is prepared to place on the Table of the House the letter triat he wrote to Choudhry Charan Singh asking for his resignation. That was a confidential document. Shri Morarji is prepared, according to his own whims and fancies, to decide which

[Shri Devendra Nath Dwivedi]

paper, which letter, which correspondence is secret, privileged and which is not. He himself has stated that.

Sir, the whole thing has now gone to the public. It is in the press. They say that it is Goebble's version. So, it is right of the House to know it. Therefore, again I say with all respect to you and to the Chair that this House cannot function, cannot function in a normal manner unless an<3 until you give a ruling on this question, and the resolution is adopted, because ... *(Interruptions)* I have not finished.

SHRI N. K. P. SALVE: I was ahead of himT

SHRI DEVENDRA NATH DWIVEDI: I just want to make one point. Here is the question of the right. Every Member of parliament is equal to another Member. I am as much a Member of tJTe House as Mr. Bhola Paswan, the leader, or the other hon. leaders. So, individually, as well as collectively the rights, the privileges and the powers of this House are in your hands. You are the custodian and the whole House is looking toward you that you will give the ruling here and now. so that the resolution may be taken up here and now and you may proceed and then direct the Government to place the correspondence.

SHRI DINESH GOSWAMI (Assam): Sir...

SHRI N. K. p. SALVE: What is the priority given?

MR. CHAIRMAN: I have called him. —*w

SHRI DINEJSH GOSWAMI: Sir, Mr. Dwivedi has made a reference regarding the motion by which we have asked the Government to table the correspondence before the House. You will recall that about a week back I gave a motion that this correspondence should be talbled in the House. I have seen from the Bulletin today that in your wisdom you have admitted a motion by which it has been sought for that on the basis of the correspondence the House should discuss whether a Commission of Inquiry should be appointed or not. I am at a loss to understand whether the discussion will be confined to the leaders or the discussion will be such that all the Members can participate. If this discussion is such where all the Members can participate, how am I going to participate without looking into the correspondences? How can you expect me to give a verdict whether a Commission of Inquiry shouia be there or not unless I see the correspondences, how can I come to any conclusion? After all, I do not want merely to politi-calise the issue and cloud my judgment. So, impliedly I have taken that while you Have admitted the motion by which you have permitted a discussion for a Commission of Inquiry, you have implicitely accepted our motion for placing the documents before the House, because without placing the correspondence before the House the discussion cannot take place. Under rule 170 you have admitted this motion land impliedly you have accepted my motion also. It will be absolutely illogical and irrational for us to discuss whether a Commission of Inquiry should be constituted or not without looking into the correspondence, unless, of course you give a ruling if the rules permit, that this discussion will be only confined to the leaders who have perused the documents and we can have no part in it. What I am asking for is that this impHed ruling which you have given by which the correspondence must be placed before the House for an effective discussion should be put in the Bulletin so that the Government places the correspondence before the House. Secondly, I support the stand that this matter being of vital and urgent importance to the country, we cannot wait for

the normal procedure to be followed in this ease. Now and here I urge upon the Leader of the House to fix up the time when this matter should be discussed and I think the sooner we discuss it the better it is. I feel that this matter should be discussed either today, or if not today, as a special case tomorrow, and before that the correspondence should come so that we can have a very objective analysis of the correspondence and come to our own conclusion whether the Motion should be supported or not.

SHRI N. K. P. SALVE: Sir, I want to raise a simple legal issue and I shall seek your interpretation and ruling.

I must express my profound gratitude for admitting theise Motions— Nos. 49 and 50. One is in the name of Shri A. P. Sharma and the other is in my name. These have complied with the requirements under Rule 169[1] and have been admitted under Rule 170. My submission is, as far as I have been able to understand, you have stated that it is for the Government to fix the day as to when it will come up ror discussion. My point of order is this. In terms of Rule 172, it is your and your prerogative alone to fix the time of discussion. Rule 172 reads like this:

"The Chairman may after considering the state of business in the Council and in consultation with the Leader of the Council allot a day...

MR. CHAIRMAN: Yes, in consultation with the Leader of the House.

SHRI N. K. P. SALVE: Fes, in consultation with the Leader o. the House. It is not for the Government to fix: it is for you to fix. All chat is required is.. .

MR. CHAIRMAN: That is all right. Read H. I am hearing.

SHRI N. K. P. SALVE: Sir, I am s'.re, you have forensic backgiound and we have written rules. V.it i& to say, "the Chairman may Biter considering the state of business in the Council and in consultation with the Leader of the Council..." You have to consider, in consultation with the Leader of the House, the business hi the Council and then you have tc al'ot a day or days. The con&uitetion relaits only to the first part. Therefore, I want a ruling. Once *nd tor all, let this be determined; otherwise we will go to the Rules Committee whether it is the prerogative *at* the Government, or whether it is the prerogative of the Chair nan, after u^e consultation with the Leader of the House, to fix a day for discussion. The Leader of the House, I find, is a person who has certain equanimity about him. I hope, seeing the entire atmosphere in the country—as some one said they are making a laughing stock of themselves—and knowing that the Leader of the House is a person with great equanimity, he will agree to a discLS-sion and an expeditious discussion. But assuming that unreasonably he delays this matter, then it is within your prerogative and within your right to fix up a date for discussion of these Motions. In these Motions, any amendments can come, including the amendment for placing of the correspondence on the Table of the House. **If** that is to be **tak*n up** separately, it may be taker, up separately. But so far as Rule **172** is concerned, I seek your ruling in no-uncertain terms as to whetaer you are going to pass on the buck to the Government, or whether, as required by the rules, you are going to exercise your prerogative.

DR. (SHRIMATI) SATHIAVANr MUTHU (Tamil Nadu): Sir, my submission is that there was a demand by the leaders and the Opposition Members in both the Houses that they want to see the correspondence between the Prime Minister and the former Home Minister. Sir, it was a genuine question and a genuine

[Dr. (Shrimati) Sathiavani Muthu]

demand. So we all agreed on it. **And,** Sir, you discussed it with all the party leaders, including, myself and you have come to the conclusion that the correspondence should be placed in the Chamber of the Chairman and it should be perused by the leaders of all political parties and time was given for that. I think many of the leaders would have seen it. And if there is any prima facie case of corruption or anything like that, then we can demand for the appointment of an Inquiry Commission. Sir, even in the Tamil Nadu House when a question like this arises the Chief Minister places the record, even the secret files, for the perusal of important political parties, We see them and come to our conclusion. On that basis, Sir, you agreed and placed it on your Table. All the political leaders, both the ruling party leaders and the Opposition leaders, have seen the file. Now if the public are anxious to know, then by this time, because of the opportunity given to the leaders here, both in the Lok Sabha and in the Rajya Sabha, it is their duty to convey or convince their party members.

Sir, political party leaders functioning here we are elected by the party leaders. We are respected by our party members. I think I am respected by my party members. So they have full confidence in me. When the party leaders have been given the opportunity to see the correspondence, it is the duty of the leaders to convey this message or to convince their members about what is there and whether a *prima facie* case is there or not. So, Sir, it is my opinion that it should not be placed on the Table of the House. Your placing the correspondence in your Chamber is quite sufficient. It is my humble submission again that if the political party leaders see that there is a prima facie case—I also agree with them—let them give some more allegations of charges to prove and then we can demand an Inquiry Commission and we will also join along with them. My leader, the Chief Minister of Tamil Nadu, Mr. M. G. Ramachandran, along with Mr. Kalyanasundaram, both of them gave specific charges against the D.M.K. Cabinet of Mr. Karunanidhi. They wanted an Inquiry Commission to be put up by the Centre. So on that basis, if the Opposition leaders have found any specific allegation in that correspondence let them demand a Commission of Inquiry and we will also join them. But now, I think, as the Leader of the A.D.M.K. group functioning, here, it is not necessary to place the correspondence on the Table of the House.

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): On a point of order..,.

SHRI KALP NATH RAI (Uttar Pradesh): Mr. Chairman, on a point of order.

MR. CHAIRMAN: No, Mr. Naidu raised his hand first.

DR. RAFIQ ZAKARIA (Maharashtra): Different points of order have been raised and you have to give your ruling. We want to know your ruling. According to the Rules when a point of order has been raised the Chairman is to give his ruling.

SHRI N. P. CHENGALRAYA NAIDU: Sir, let m_e raise my point of order and then you may give your decision.

SHRI DEVENDRA NATH DWIVE-DI: Theue are 'different points of order. My point of order relates to one thing His point of order relates to another matter.

MR. CHAIRMAN: Mr. Dwivedi, you wanted to raise a point of order. Now you are not allowing the other Member to raise his point of order. Is it fair?

SHRI DEVENDRA NATH DWIVEDI: We want your ruling. After giving the ruling you allow him.

MH. CHAIRMAN: You can speak, Mr. Naidu. I reserve my ruling on others.

SHRI N. P. CHENG ALB AY A NAIDU: I have given a motion on the 13th. The officers admitted it. It is a very important motion. My motion must get priority. Mr. A. P. Sharrna gave his motion only yesterday.

SHRI ANANT PRASAD SHARMA (Bihar): No, no.

SHRI N. P. CHENGALRAYA NAIDU: I gave a specific motion in the beginning of the session. My motion was admitted. They cannot ,get priority over my motion, Sir, I appeal to the Leader of the House and the Business Advisory Committee Members to give priority for the motions which have been already admitted earlier. It will be injustice if the motions coming later get priority.

MR. CHAIRMAN: I reserve **my ruling.**

SHRI ANANT PRASAD SHARMA: I am not asking for the ruling. Sir, under Rule 172, I am trying to place before you and before this House that this question . . . *(Interruptions)*

MR. CHAIRMAN: If three persons stand, what can I do?

SHRI ANANT PRASAD SHARMA: They will speak later on, one by one.

(Interruptions)

SHRI N. P. CHENGALRAYA NAIDU: How can you speak now? **You** have no right. (Interruptions)

SHRI RISHI KUMAR MISHRA (Rajasthan): You are not allowing the House to carry on its normal work.

SHRI DEVENDRA NATH DWIVE-DI: It is an abnormal situation and we are asking... *(Interruptions)*

SHRI PILOO MODY (Gujarat): Only the Opposition is abnoral. *(Interruptions)*

SHRI RISHI KUMAR MISHRA: Everybody is getting up and speaking . . . *(Interruptions)*.

Mr. Chairman, Sir I would like to know whether you are allowing, this House to be run by those who... (Interruptions)

AN HON. MEMBER: Chairman is going to run the House.

SHRI RISHI KUMAR MISHRA: Now this is going on day after day. They do not allow . . .

SHRI ANANT PRASAD SHARMA: And this will continue till such time as people like you are there.

SHRI RISHI KUMAR MISHRA: If anybody else wants to speak, they do not allow him to speak. They want to shout him down. Just now a lady Member wanted to speak and express her view point but they got up and started shouting. Is this the way to run the House? And you are just sitting and allowing every body-to do whatever he likes.

श्री अनन्त प्रसाद शर्मा : चले जाइए उधर अगर आपको जाना है। आप क्या कर लेंगे।

श्री ऋषि कुमार मिश्र : आपकी एडवाइस की जरूरत नहीं है। मुझे मालूम है मुझे क्या करना है। जब लड़ाई करनी होगी तो हम लड़ाई करेंगे। आप आकर नहीं लड़ेंगे।

DR. RAFIQ ZAKARIA: It is you who are not allowing the Members run the House. *(Interruptions)*

SHRI ANANT PRASAD SHARMA: Within a few minutes, I should like mention the point which I want to place before you. *(Interruptions)*

MR. CHAIRMAN: There is no discussion.

SHRI ANANT PRASAD SHARMA: Sir, I am on a point of order under Rule 172.

SHRI PILOO MODY: Sit down.

SHRI ANANT PRASAD SHARMA: Please hold yourself.

SHRI PILOO MODY: Mr. Chairman, can't you ask him to sit down?

SHRI ANANT PRASAD SHARMA: Don't say such things. Sir, this question has been engaging the attention of this House and the Opposition parlies and the country. We have been spending time on this since 17th of the last month when the session started. Now, Sir, after the Calling Attention Notice, you agreed that the leaders of the parties will be permi-ted *to see* the correspondence in your chamber. Thereafter, Sir, in the House, friends have raised the question that the correspondence should be placed on the Table of the House. But my motion is that, after we have perused the records, the correspondence between the former Home Minister and the Prime Minister, we pass the fol-lowin g Resolution: —

"That after having perused the correspondence exchanged between the Prime Minister and the former Home Minister, Shri Charan Singh, by the Leaders of Opposition and the leaders of the groups and parties of the Rajya Sabha, this House . . . *(Interruptions.* What is wro ig?

SHRI PILOO MODY: On a point of order.

SHRI ANANT PRASAD SHARMA: Sir, don't you want me to read this? You tell me what you want me to do. Do you want me not to read from this hook?

SHRI N. G. RANG A (Andhra Pradesh) : Sir, what directions are you giving, to the Reporter?

MR. CHAIRMAN: What have I said? What did you hear? Have I said anything, Mr. Sharma? If I do not hear anything, what can I do?

SHRI N. G. RANGA: I could also not hear, (friterrwptiojis)

MR. CHAIRMAN: One second please,, one minute please. If the Hon. Member, Prof. Ranga, .cannot hear properly,, if the Presiding Officer cannot hear properly, how can you expect the Reporters to hear properly and what can they write? I do not know. Please bear with me for a minute. If all the Members get up, if at a time 3,. 4 or 5 people stand up and start talking, what are they to take down? I do not know. If any one wants to say anything, it rqn be heard and recorded.

AN HON. MEMBER: The House should know what direction you are giving.

MR. CHAIRMAN: The direction is very simple. If the Hon. Members stand up and talk one after another, it can be recorded. If all the people stand up at a time and start talking, then what can be recorded? That is what I am suggesting.

SHRI K. K. MADHAVAN (Kerala): You are perfectly right in saying that we should be able to hear properly. But we too should have an opportunity of having your eyes on us also. You look to that -side and to that side, not to this side.

SHRI SAT PAUL MITTAL (Punjab): He wants that you should look straight also.

SHRI NARASINGHA PRASAD NANDA (Orissa): From the beginning I am not getting an opportunity to speak.

SHRI HAREKRUSHNA MALLICK (Orissa): Is an Hon. Member entitled

to say to another,. " STTT ^fen, " I

SHRI ANANT PRASAD SHARMA: I was just trying to say about the motion. It is very small. Kindly bear with me. The motion is: After having perused the correspondence exchanged between the Prime Minister

and the Home Minister, Shri Charan Singh, by the Leader of the House, tha Leaders of the Opposition and the Leaders of the parties in Rajya Sabha, this House is of the opinion that a commission of enquiry be appointed to enquire into the charges of conuption alleged to have been made against the persons mentioned therein. Sir,, this motion, you have heen very kind, you have been good enough to allow. Now, we find that no date and time has been fixed for this motion.

My friend,, Mr. Salve, has pointed out, Sir, that you are to fix up a date and time. We,, perhaps, are given to understand that this cannot be done unless the Government agrees. Sir, the Government has nothing to agree or disagree. The word is "consultation". You consult the Leader of the House and also consider the business before the House. These two things you will consider and fix up a date and time for consideration of the motion. Therefore, in view of the importance of the subject and in view of the subject being talked about everywhere in the country,. I request you kindly to be good enough to fix up time here and now for discussion of the motion. This request I wanted to make under Rule 172.

SHRI PILOO MODY: How do you know that it is important?

SHRI AN ANT PRASAD SHARMA: You do not know; I know it.

SHRI NARASINGHA PRASAD NANDA: Sir, I do submit that I do not possess sufficient lung power to draw your attention. Therefore, I seek your permission to allow me to bring a mike and a loud-speaker with me so that I can use them and draw your attention.

SHRI DINESH SINGH (Uttar Pradesh): The Hon. Member,. Mr. Dwivedi, raised this motion which was also discussed in the House yesterday.

The issue was laying of the letters on the Table of the House. The Hon. Member, Mr. Bhupesh Gupta,, Shastri Ji and then the Hon. Leader of the Opposition opened the issue by presenting the questions of public morality and corruption. I would not like an impression to go out that we on this side of the House are not interested in public morality or corruption. That is not the issue with which we started. On any matter which concerns public morality, cleanliness in public life,, anything, I would like the House to bear in mind that those sitting on this side of the House are equally, if not more, concerned. But the question that is before us is a question of laying these letters on the Table of the House. My own feeling is that the Prime Minister would have had no personal objection to laying these on the Table of the House but that he was obviously guided by certain rules,, certain precedents and certain conventions which he mentioned in the House. *(Interruptions)*. He had mentioned that these letter-s had been marked "secret" and, therefore, he was in difficulties and that it would set a very bad precedent if these letters marked "Secret" were laid on the Table of the House. That is the difference between these letters and the letter to which the hon. Member,, Mr. Dwivedy, referred, the letter requesting Mr. Charan Singh's resignation. I do not know whether it was also similarly classified. Probably it was not and so the Prime Minister was willing to lay it. Now,, this question was subsequently left to you to decide. Sir, in your wisdom, you decided to consult the leaders of the Opposition and the Leader of the House. Now that was the time when a decision could have been taken to place these letters on the Table of the House. Instead of that, the leaders of the Opposition all agreed that thev would have a look at these letters in your chamber.

SHRI N. G. RANGA: It was the first step.

SHRI DINESH SINGH: A decision was taken to see the letters in your chamber. Whether there were any pre-conditions or not, I am not going into that all. Even without pre-conditions, once it is decided that these letters will be seen in your chamber, it is obvious that thereafter they would not be placed on the Table of the House because if the intention was that they should be placed on the Table of the House, there would have 'been no need to see these letters in your chamber. Then the obvious thing would have been to press from the very beginning that they must be laid on the Table of the House. Now. so far as this issue i_s concerned,, I would only beg of the House to consider whether it would be right for secret letters between Ministers to be laid on the Table of the House, irrespective of the subject because corruption is not the only issue that we face in this country. There may be many other issues, on which there may be differences of opinion. Now,, these letters have been seen b_y the hon. leaders and if they feel that there is anything substantive in them, then those matters should be brought instead of merely the question of letters. Now obviously it is clear that no substantive issues have arisen from them.

SHRI ANANT PRASAD SHARMA: Oh., yes. That is why I have moved my motion.

SHRI DINESH SINGH: Then there are remedies. There are other remedies. *(Interruptions)*

MR. CHAIRMAN: No, no,, he is on a point of order. *(Interruptions)* Let him speak.

SHRI DINESH SINGH: I have not seen the letters. Therefore,. I can only presume that when you make a <*[e]-mand that they should be laid on the Table, obviously nothing has come *out of seeing those* letters.

SHRI ANANT PRASAD SHARMA: No,, no.

SHRI DINESH SINGH; If something; has come out...

SHRI ANANT PRASAD SHARMA: That is why I have moved my motion.

SHRI DINESH SINGH: If something has come out, then there are remedies. There are ways by which they can be discussed. And if that can be brought in, I think there will b_e a much more fruitful discussion in the House instead of taking up this question day in and day out.

SHRI ANANT PRASAD SHARMA: The motion has been brought after going through the correspondence.

SHRI CHARANJIT CHANANA (Delhi): On a point of order.

SHRI S. W. DHABE (Maharashtra): On a point of order. *(Interruptions)*

MR. CHAIRMAN: Now, we ar_e only to consider points of order.

SOME HON. MEMBERS: Yes.

MR. CHAIRMAN; All right,, if that is the wish of the House.

SHRI TRILOKI SINGH (Uttar PRADESH): There can be no point of order upon a point of order. I hope the Chair knows this rule.

विपक्ष के नेता (श्री कमलापति त्रिपाठी) : मान्यवर . . .

MR. CHAIRMAN: I_s it a point of order?

SHRI KAMLAPATI TRIPATHI: Not a point of order. I want just to speak and to tell something to you.

श्री कमलापति त्रिपाठी : मान्यवर, मुझे बड़ा आश्चर्य हुआ माननीय सदस्य के तर्कों को सुन करके। सारे तर्क इससे पहले ही दिये जा चुके हैं, सभी दलीलें पेश की जा चुकी हैं। कल भी ये सब दलीलें पेश की गई थी और कल यह कहा गया था कि हम लोगों

के देखने के बाद पत्रों की अखबारों में जो रिपोर्ट निकली है उससे यह आवश्यक हो गया है कि पार्लियामेंट के लोअर हाउस और इस हाउस के भी लोग जो पत्राचार हुआ है उसे देख लें। देश की जनता भी उसको देखना चाहती है क्योंकि चरण सिंह और मोरारजी देसाई की भेंट हुई, मुलाकात हुई और इसके बाद अखबारों में निकला कि प्रधानमन्त्री जी ने यह कहा कि जो चार्जेज आपने लगाए हैं उन्हें वापस ले लें...

(*Interruptions*)

एक माननीय सदस्य : आप रोज रोज यही बात करते हैं।

श्री कमलापति त्रिपाठी : तो मैं अभी यह बात कर रहा था कि माननीय दिनेश सिंह जी ने जो दलील दी है कोई नयी दलील नहीं दी है। जब आप पुरानी पुरानी बातों का आवर्तन करते रहेंगे तो उसका उत्तर भी वही दिया जाएगा।

श्री पीलू मोदी : कम से कम दूसरा आदमी तो दे रहा है। आप तो हर रोज एक चीज कह रहे हैं।

श्री कमलापति त्रिपाठी : तो अखबारों में यह निकला कि माननीय भूतपूर्व गृह मन्त्री जी ने यह कहा कि हमारा कोरेसपोंडिस कैंसिल समझा जाए। और प्रधान मन्त्री जी ने यह कहा कि आप अपने चार्जेज को वापिस लें। अब चार्जेज हैं जिन्हें वापिस करने को कहा जा रहा है और माननीय भूतपूर्व गृह मन्त्री जी कहते हैं कि सारे का सारा कारेसपोंडिस कैंसिल समझा जाए। अब मैं यह जानना चाहता हूं क्या जनता को, पार्लियामेंट को यह जानने का अधिकार नहीं है कि आखिरकार कौन से चार्जेज हैं जिन्हें वापिस करने की बात की जा रही है।

श्री पीलू मोदी : आप देख चुके हैं।

श्री कमलापति त्रिपाठी : मैं देख चुका हूं। इसलिए इस नतीजे पर पहुंचा हूं कि कमीशन आफ इन्क्वायरी बैठाया जाए। इसलिए यह प्रस्ताव पेश किया है।

श्री पीलू मोदी : यह मांग कीजिए, कीजिए। मैं तो यह मांग नहीं करता हूं।

श्री कमलापति त्रिपाठी : देखने के बाद। यह प्रस्ताव ...

श्री पीलू मोदी : आप तो हर रोज बच्चों के माफिक कहते हैं कि चिट्ठी लगाओ चिट्ठी लगाओ। हर रोज एक चिट्ठी लगाओ।

श्री सीताराम केसरी (बिहार) : यह तो पीलू मोदी का प्रेमाचार है ....

श्री कमलापति त्रिपाठी : पढ़ने के बाद मैं मांग करता हूं, सभापति महोदय ...

श्री कल्पनाथ राय : सभापति महोदय, उनको कहें कि खड़े हो कर बोलें। यह क्या कोई तरीका है।

श्री देवराव पाटील (महाराष्ट्र) : 15 मिनट से बैठ कर बात कर रहे हैं। सदन के रूल्ज हैं अगर किसी को कुछ कहना है तो खड़े हो कर कहें।

श्री कमलापति त्रिपाठी : हमको कह लेने दो ...

SHRI PILOO MODY: Mr. Chairman, when I address the Chair, I always get up. But I do not need to get up to address these people.

श्री कमलापति त्रिपाठी : मान्यवर, बात यह है कि भगवान ने पीलू मोदी साहब को इतना वज़न दे दिया है कि बार बार उनके लिए उठना मुश्किल हो जाता है, इसलिए बैठे रहते हैं। मान्यवर, मैं कह रहा था कि वे चार्जेज क्या हैं, इसे जानने का अधिकार

[श्री कमलपति त्रिपाठी]

पार्लियामेंट को भी है। देश की जनता भी जानना चाहती है क्योंकि प्रधानमन्त्री जी ने यह कहा कि आप चार्जिज वापिस लें। जैसे कि आप कह रहे हैं हमने उनको देखा। देखने के बाद इस नतीजे पर पहुंचे हैं और प्रस्ताव आपके सामने लाए हैं। उस प्रस्ताव को पेश करने की आपने मंजूरी दे दी है। नियम 172 के अधीन आपका प्रिरोगेटिव है इसको अब एब्डीकेट न किया जाए। लीडर आफ दी हाउस के साथ कन्सल्ट करके टाइम फिक्स अप कर दिया जाए। मैं आप से प्रार्थना करता हूं कि आप अपने अधिकार को, शक्ति को, आपके अधिकार क्षेत्र में जो बात है उसका आप कभी परित्याग न करें और जब आपने यह बात स्वीकार कर ली है तो उसके लिए समय भी निर्धारित कर दें ताकि इस विषय पर सदन में बहस हो जाए।

श्री भीष्म नारायण सिंह : सदन के नेता यहीं हैं उन से टाइम तय हो जाए।

श्री भोला पासवान शास्त्री (बिहार) : सभापति महोदय, कल जो प्रश्न उठाया गया था वह प्रश्न माननीय सदस्य श्री देवेन्द्र नाथ द्विवेदी के प्रस्ताव को ले कर उठा था। उसने यह कहा कि मेरा प्रस्ताव है कि जो पत्राचार प्रधान मन्त्री और उस वक्त के होम मिनिस्टर के बीच हुआ है उसको सभा के पटल पर रखा जाए। आपने उसके लिए यह इन्तजाम किया था कि यह आपकी टेबल पर रखा जाएगा और उसे देख लिया जाए। वह भी देख लिया जाए। आपके यहां से जो नियम दिये गये थे कि आप नोट नहीं कर सकते हैं, बोल नहीं सकते हैं हमने उसका पूरा पूरा पालन नहीं किया, यह आप नहीं कह सकते हैं कि हमने पालन नहीं किया। यह हम दावे के साथ कह सकते हैं ...

श्री अनन्त प्रसाद शर्मा : बिल्कुल पालन हुआ है ...

श्री पीलू मोदी : शर्मा जी कैसे पता लगा?

श्री अनन्त प्रसाद शर्मा : पीलू मोदी ने दिया।

श्री भोला पासवान शास्त्री : कल इस प्रश्न पर काफी बातें हो चुकी हैं और करीब करीब जितने मुद्दे थे सब पर मैंने अपने विचार दिये थे। आज कोई नयी बात नहीं उठायी गयी है ऐसा मैं नहीं मानता हूं। आज नयी बात क्या हुई है? कल जहां से हमने छोड़ा था, उसको छोड़ दिया गया और नया प्रश्न ले लिया गया। कहिए क्या? कल आपको खुद मालूम है, हमने आखिरी दफे कहा था कि जो हम लोग बात कर चुके हैं और हम लोगों ने देखा है लेकिन मेरा ख्याल था, हमने महसूस किया कि सदन का हर सदस्य उस पत्र को देखना चाहता है। प्वाइण्ट यह था कि हमको आपने दिखाया लेकिन उसके देखने के बाद हमारी फीलिंग है कि सदन का प्रत्येक सदस्य यह देखना चाहता है कि उस पत्र में क्या बात है, सांप है या छछूंदर है, क्या बात है?

श्री पीलू मोदी : आपको क्या मिला?

श्री भोला पासवान शास्त्री : हमको जो मिला वह हम जानते हैं।

श्री पीलू मोदी : बता दीजिए ...

(*Interruptions*)

श्री भोला पासवान शास्त्री : हम तो कानून का पालन करने वाले हैं, बताने से मना कर दिया था इसलिए नहीं बताया। इसलिए हम कहना चाहते हैं कि हमने जाना तो आप भी जानिये, सब जानिये, हमने जाना है तो आप सब भी जानिये ...

(*Interruptions*)

श्री पीलू मोदी : मुझे इस किस्म की क्यूरिसोयटी नहीं है...

(*Interruptions*)

श्री भोला पासवान शास्त्री : प्वाइंट यह है कि कल जो हमने छोड़ा था कि साहब आपके पास मोशन है, हम तो मोशन को जानते थे पण्डित देवेन्द्र नाथ द्विवेदी का कि वह पत्राचार सभा पटल पर रखा जाये और प्रत्येक माननीय सदस्य इसको देखे और वह पब्लिक डाकूमेंट बन जाय। क्यों बनाया जाय, इस के बारे में हमने दलील दी थी और वह दलील यह दी थी कि यह पत्राचार न चौधरी चरण सिंह का व्यक्तिगत है और न मोरारजी भाई का व्यक्तिगत है, यह पत्राचार तो देश के प्रधान मन्त्री और देश के उस वक्त के गृह मन्त्री के बीच है। दोनों देश में नम्बर एक और नम्बर दो हैं। अब उनके बीच जो पत्राचार हुआ, पब्लिक को जो मालूम हुआ, हिन्दुस्तान के कोने कोने में, हर मुहल्ले के चौराहे पर लोग चर्चा करते हैं, बस में चर्चा करते हैं, पान की दुकान पर चर्चा करते हैं, रास्ते में चर्चा करते हैं, रोज अखबार में आता है और आप ही उसका प्रचार करते हैं. . . (*Interruptions*) हमारे मुंह पर तो ताला लगा हुआ है . . . (*Interruptions*) आप ही प्रचार करते फिरते हैं, हमको आपके आदमी ने कहा है तो वह सब सुनिये. . . (*Interruptions*) तो वह कहा गया था लेकिन एक ही दिन जो है आप आज इस प्रश्न को आसानी से टाल नहीं सकते हैं, आपका जो विचार है, हम तो हर आदमी के विचारों की कद्र करते हैं, जो सदन फैसला करेगा हम तो उनकी सलाह को मानेंगे। हम तो यह निवेदन कर रहे थे कि उस पत्राचार को सदन का हर माननीय सदस्य देखना चाहता है। यह सदन की फीलिंग है, यह सदन की भावना है, वह खाली आपके दफ्तर तक रहने की चीज नहीं रही है ऐसी स्थिति ला दी है इन लोगों ने, आपकी सरकारी पार्टी के लोगों ने। हम तो शुरू से ही चाहते थे, हम आज से नहीं चाहते हैं, हमारा 24 तारीख का भाषण सुनिये, हमने कहा था कि सभा पटल पर रखना चाहिए, वह तो आपका इल्जाम था, आपने कहा था . . . (*Interruptions*) सदन को हमारे कहने से नहीं होगा (*Interruptions*) आपकी राय से हो सकता है। हम तो सदन में कह रहे हैं इसलिए आपको तो हम समझते हैं कि आप एक अच्छे पार्लियामेंटेरियन हैं, हम यह मानते थे. . . (*Interruptions*) हम तो समझते थे कि पीलू मोदी एक अच्छे पार्लियामेंटेरियन हैं।

श्री अनन्त प्रसाद शर्मा : अभी भी मानते हैं ?

श्री भोला पासवान शास्त्री : नहीं, नहीं (*Interruptions*)

श्री पीलू मोदी : थोड़ा और मान लीजिए . . .

श्री भोला पासवान शास्त्री : जितना दाप के मुताबिक राय बाहर जाएगा तब नहीं मानेंगे, आऊट आफ वे जायगा तब नहीं मानेंगे लेकिन वैसे हम मानते हैं. . . (*Interruptions*) इसको हाउस के सामने मजाक में न उड़ाया जाय, आदमी सुनें वह जो करे या न करे यह दूसरी बात है। हम लोग इस बारे में सीरियस हैं। हम सभापति से निवेदन करना चाहते हैं कि हम बहुत सीरियस हैं। इसलिए इसके बारे में इसको मान लिया जाय। हम लोग इसको निवेदन करना चाहते हैं कि यह कोई हमारी निजी बात नहीं है, इस पार्टी की या उस पार्टी की बात नहीं है। मेरे विचार से समूचे देश की, भारत की जनता चाहती है कि. . . (*Interruptions*) इसलिए यह हक है। आया, कोई न कोई प्ली लेकर हटा दिया गया यह चलने वाला नहीं है। और हमारे लायक दोस्त श्री दिनेश सिंह ने जो कहा, भई वह हम समझते हैं। सरकार की तरफ से जो दलील दी जा रही है कि वह सीक्रेट डाक्यूमेंट है, उसका जवाब दिया था कल हमने। वह सीक्रेट है, लेकिन आ सीक्रेसी के नाम पर सरकार अपने को बचा नहीं सकती है। सीक्रेसी में अब इतनी ताकत नहीं रह गई है, उसमें कोई मर्यादा नहीं रह गई है।

[श्री भोला पासवान शास्त्री]

सीक्रेसी का तब महत्व होता है जब वे लोग खुद सीक्रेसी रखें। वे लोग खुद सीक्रेसी नहीं रखते हैं। हमको वहीं से मसाला मिलता है। अगर वह सब अखबार में निकले और हम पूछ भी लें तो कहा जाए कि क्या करते हो? यह तो सदन में हमारी फीलिंग है। इसलिये जो कल का प्रश्न है कि टेबल पर रखा जाए, आपकी आज्ञा की अवहेलना नहीं की। आपने जो कहा है, हमने माना है। यह सदन की राय है और ऐसा महसूस करता है और उसको माना।

परन्तु देश ऐसा महसूस करता है और हम लोग भी महसूस करते हैं कि क्या बात है कि रोज अखबार में निकलता है कि यहां तमाशा होता है इस सीक्रेसी की बात को लेकर जिसको कहते हैं डूबते हुए को तिनके का सहारा।

श्री पीलू मोदी : यह सहारा अब नहीं चलेगा।

श्री भोला पासवान शास्त्री : यह सहारा आपका चलने वाला नहीं है। यह सहारा आपका जाता रहा है।

श्री पीलू मोदी : अब डूबना ही है।

श्री भोला पासवान शास्त्री : सभापति जी, इसलिये निवेदन करना चाहता हूं कि कामरेड श्री देवेन्द्र नाथ द्विवेदी का जो मोशन है, हमने जहां तक आपको सुना है उसमें आपने कहा है कि रूलिंग रिजर्व रखा है। अगर आपने रूलिंग रिजर्व रखा है, उस पर मेरा निवेदन है कि सदन को बतला दीजिये कि आप कब रूलिंग देने जा रहे हैं। नहीं तो आपको अपना अख्तियार है और अपनी जगह पर हमको भी अख्तियार है। दोनों मिल कर के ही चल सकते हैं। आप अलग खींचिये और हम अलग खींचेंगे, तो सदन नहीं चल सकता है। यह कोई कहे बिलकुल अन्तिम पावर है, हम चलने नहीं देंगे, यह कोई नहीं कह सकता। हम तो चलने देना चाहते हैं, हम तो पहले आदमी हैं जो सदन के सामने सिर झुकाते हैं, जो कहते हैं कि सरकार भी चले। अगर जनता ने चुन कर इन्हें भेजा है और उस सरकारी बैंच पर आप शोभायमान है, हमको अच्छा लगता है। वहां पर हम भी थे एक जमाने में। क्या अच्छाई है, क्या बुराई है, जानते हैं। लेकिन आज वह दोस्ती का सवाल नहीं है, आज देश में महान कोरप्शन का सवाल है।

इसलिए आपसे कहना चाहता हूं कि आप बतलाएं कि जो मोशन आपने दिया है नो-डेट-यट-नेम्ड मोशन, इस मोशन की कल तो चर्चा ही नहीं थी और वह तो कागज पर आ गया और जिस मोशन पर इतनी बहस हुई, वह तो हवा में उड़ गया और कहते हैं कि रूलिंग रिजर्व रखते हैं। हम आपसे निवेदन करते हैं कि ऐसा क्यों किया? क्या हमारे कहने में दलील नहीं है, क्या हम इल्लाजिक है? ऐसा नहीं होना चाहिये।

हमारे दोस्त स्वामी जी ने कितना बढ़िया सवाल उठाया क्योंकि उनका वकील का दिमाग है कि सब सदन में एक एन्क्वायरी की डिमाण्ड है। माननीय सदस्य ने कहा कि हर चीज का एन्क्वायरी हो। हम तो जानते ही नहीं है हर माननीय सदस्य का एन्क्वायरी आप मन्जूर करें। सदस्य जानते ही नहीं तो वे क्या बोलेंगे, वे क्या डिबेट में कण्ट्रीब्यूट करेंगे।

इसलिये आपकी तरफ से जो मोशन हुआ है वह पढ़ दिया और दूसरा मन्जूर कर लिया। मेरे विचार से यह धोखा हुआ है। लेकिन हमें जो आप कहते हैं, वह मानते हैं, शिकायत नहीं करते हैं। इसलिये हमारा निवेदन है कि यह मामला हर रोज टाला नहीं जा सकता। यह रोज-रोज का सवाल नहीं है और इसके लिये समय देना हमको

खराब लगता है। लेकिन हमारा यह भी फीलिंग है कि जब ऐसा मामला आया है आप पर कोई एस्पर्शन नहीं है। हम लोग चाहते हैं आप रूलिंग दें, हम लोग आपकी रूलिंग के लिए ठहरते हैं और चाहते हैं आज ही दे दें। हम देखते हैं कि आपका क्या जवाब होता है, तब हम सोचेंगे उस वक्त क्या करना है। अभी हमें यही निवेदन करना है।

SHRI DEVENDRA NATH DWI-YEDI: Pronounce your decision quickly; there should not be any wastage of time . . . *(Interruptions)*

SHRI BHUPESH GUPTA: Sir, people are . . . *(Interruptions)*

MR. CHAIRMAN: To which Rule are you going to refer?

SHRI BHUPESH GUPTA: Rule 172. Sir, people are asking you to give your ruling. There is no issue for a ruling; there is an issue for decision by you.

श्री भोला पासवान शास्त्री : हम द्विवेदी जी के पौइंट आफ आर्डर पर रूलिंग चाहते हैं।

SOME HON. MEMBERS: That's right.

SHRI BHUPESH GUPTA: You have admitted two motions,, I find. Obviously, they aTe valid motions. Now, Sir, the issue is whether these will be discussed or not during the session and if so, when? Now, it says:

> "The Chairman may after . . . in consultation with the Leader of the House ..."

It does not say: "...shall after. . .in consultation with the Leader of the House." It is for you to consult him or not to consult him. That is all that is left now. I am not going into any discussion here about this because the question of the use of 'may' and 'shall' has been repeatedly discussed in this House as well as in the other House in connection with legislation. Therefore, your task ha been very much lightened. What ar< you worried about? Now, it i_s fo: you,. Sir. A question ha_s been raised Therefore, we have reached a situa tion when all that has to be settlet is when we take up this motion . . *(Interruptions)* Therefore, I am no covering the ground that we hav< covered in the past. The only thinj that I should like to answer in thi: connection i_s as to why this is urgent It is urgent because of the situation because of the public interest in it.. (Interruptions) . . . Where has Mr Piloo Mody gone? Let us not talk ol secrecy now. Secrecy is not meant for shielding corruption. Secrecy is meant for protecting public interest, national security, and all the rest of it. Secrecy is not for providing cover either to the Prime Minister or to this or that Home Minister. This argument is,, therefore, morally repugnant argument in this context. To raise the issue of secrecy and try to get away from facing the searchlight is the worst type of debasement of public standard. Secrecy has gone.

Now, Sir, Mr. Piloo Mody asked: Where is the substantive motion? Here is the motion. Substance is here. I have got the Shah Commission's Report. Wa_s there a list of allegations laid on the Table of the Speaker of the House when Mr. Kanwar Lai Gupta moved for appointment of the Shah Commission or a Commission of Inquiry? Nothing. He only moved the motion for appointment of a Commission of Inquiry. There was no material on the Table of the Lok Sabha. Shri Charan Singh intervened in the midst of the debate, announced the appointment of the commission. What is substantive about it? I do not understand. That argument is misconceived. When this resolution is passed, all that we are concerned with is no other substance than the substance of an admitted resolution. Therefore, that argument goes. Now, somebody says they have seen them in your Chamber. Yes, they have seen them in your Cham-

[Shri Bhupesh Gupta]

ber. I have not given that motion what evei the reason is. Having seen it, the leaders seem to be convened and those who have tabled the motion seem to be convinced that there is a case for a commission of inquiry. This is according to them and also the rules on such matters add to the substance. If there was any doubt in their minds as to whether there would be inquiry or not, after having gone into your Chamber and seen this thing,, they have been relieved of that doubt and have become so emboldened as not only to table a resolution but also to impress upon you to accept this resolution and admit it. Moral force is on their side and moral losg is on yours. Let us recognise it. You are fighting a losing battle. You may raise as many points of order as you like. Mr. Morarji Desai, I must say,, has brought you into such an impasse that we are all concerned whether it will be a graceful retreat or an inglorious rout. This is all and nothing else. I would prefer a graceful retreat on your part rather than an inglorious rout. Sir, everything is settled. Don't bring in the question of corruption. That is settled now. A resolution is there. Everything is settled. Here is Mr. Salve's resolution. There is another resolution also. Sir, I hope that the two resolutions that Mr. Salve and others moved can be combined. It does not matter. Frankly speaking, I am after all of them. I am not discriminating in this matter. I do not believe in discrimination. Since we have to go, let us go after all of them. The only thing is that I would bring in an amendment saying that the two letters, the letter of Shri Saxena and the letter of Shri Shyam Lai Shastri, M.L.A.,, should be added.

SOME HON. MEMBER: We accept it.

SHRI BHUPESH GUPTA: I know that you will accept it. Mr. Advani, my request to you is that kindly rise to the occasion. You are the Leader of the House. I know your predicament, your embarrassment, your mental affliction and your divided loyalty. I know it. I am very much conscious of it. Sir, when they won the majority, the Janata 1 P.M. Party in the Lok Sabha.they formed the Government. We have the majority here and we cannot even have a discussion on this issue. What House is this? Is it a barber's shop? Please let us have this much of dignity and power. And you being the Leader of the House, rise to the occasion and come forward and say, 'discuss here and now'. That would be graceful on your part. Or, go to the Chamber and decide for today or tomorrow. They will accommodate you. I am sure they will accommodate you. Is this quite reasonable or not? The hon. Members' from this side,. I find, are reasonable. I find that they are reasonable in this matter. Even Mr. Kalp Nath Rai becomes reasonable for a change. That much I can say. So, Sir, kindly don't drag it on. I beg of you, Sir. You have no other option now during this session. You can only delay it. The motion admitted during the session is supposed to be discussed during the session. You have only the elbow room in regard to time. And in view of the urgency of the matter, the expectations of the public, the opinion of the large sections of the House, by far the overwhelming majority of the House, what can you do, Sir, except to tell us which day of this week we start the discussion? Mr. Advani, kindly co-operate with the Chair. This is my request to you. Here is a rare occasion. Here is a conflict between your position as the Leader of the House, and loyalty to the Chair on the one hand and your position as a member of the Government and loyalty to your senior, the Prime Minister that way on the other. The rules say that the Leader of the House shall be consulted. Your primary loyalty is

to the Chair and facilitate a discussion.

MR. CHAIRMAN: You allow the Leader of the House to say some-thin?.

श्री बुद्ध प्रिय मोर्य (आंध्र प्रदेश) : श्रीमन्, मेरा व्यवस्था का प्रश्न है । ...

MR. CHAIRMAN: No, no.

श्री बुद्ध प्रिय मोर्य : श्रीमन्, आप सुनिये । इस तरह से आप कह देते हैं ।....
(Interruptions)

MR. CHAIRMAN: Hundred per cent no. You cannot create trouble and stop the working of the House. Now, the Leader of the House.

SHRI BUDDHA PRIYA MAURYA: I am not stopping the working of the Houss.

MR. CHAIRMAN: I am not going to allow you to speak. Please resume your seat. Do not stop the working of the House.

SHRI BUDDHA PRIYA MAURYA: I am not stopping the work . . .

MR. CHAIRMAN: Please sit down. Will you resume your seat or not?

SHRI BUDDHA PRIYA MAURYA: Kindly understand me.

MR. CHAIRMAN: You please resume your seat. Now, the Leader of the House to speak.

SHRI BUDDHA PRIYA MAURYA: Okay, you punish me.

MR. CHAIRMAN: Please sit down. You are not going to stop..

SHRI BUDDHA PRIYA MAURYA: I will stop. There are ways to stop.

MR. CHAIRMAN: If you want to stop, then stop. If the House is going to tolerate this Member, then I have nothing to say.

SHRI BUDDHA PRIYA MAURYA: How to tolerate this way of working... ?
(Interruptions)

MR. CHAIRMAN: You cannot do that.

AN HON. MEMBER: This is showing disrespect to the Chair.

MR. CHAIRMAN: Please listen to me. He has always invited punishment. I am not going to punish him. God will punish him. I am not here to punish any Member. I am here to respect every Member equally. If he feels that the whole House has no capacity to stop him, let him create trouble. It is bound to tell upon the prestige of the House if you allow this hon. Member to do like this. It will tell upon the functioning of the House. The Leader of the Opposition is here. I request you to see that he at least shows respect to the Chair, to the House. If he is going to continue that, then it is up to you.

SHRI KAMLAPATI TRIPATHI: Sir, we are going through difficult times. Mauryaji was within his rights to raise a point of order. And that he WSF doing. *(Interruptions)* And you said, sit down.

MR CHAIRMAN: He is not sitting down.

SHRI KAMLAPATI TRIPATHI: Everybody obeys you.

MR. CHAIRMAN; That is not what he was doing.

SHRI KAMLAPATI TRIPATHI: He was within his right to raise a point of order.

MR. CHAIRMAN: Can I clarify the position? If he wanted to raise *

[Mr. Chairman] point of order that was a different thing. But he wanted to create some scenes, this way, that way and all that. That can be tolerated once, twice, thrice, ten times. But if he goes on repeating it every time, if he feels that it pays him, then there is the question of the prestige of the House. Therefore, I am appealing to the Leader of the Opposition to see that the other Members of your Party, just like the hon. Member, behave. I appeal to you.

SHRI BUDDHA PRIYA MAURYA: May I kindly be permitted to clarify?

MR. CHAIRMAN: No. The Leader of the House will speak.

सदन के नेता (श्री लाल कृष्ण आडवाणी): सभापति जी, इस सत्र का यह तीसरा सप्ताह है और मुझे स्मरण है कि जिस दिन 17 तारीख को सत्र आरम्भ हुआ उसी दिन से लेकर इसी पत्नाचार को सदन के पटल पर रखने की बात उठाई गई थी और पहले दिन से लेकर के प्रायः लगातार प्रति दिन इस पर चर्चा होती रही । उसके बाद यह स्थिति आई कि यह मामला आपके सुपुर्द किया गया और यह कहा गया कि आप इस बारे में जो भी उचित समझें वह कार्यवाही करें। आपने सदन के जो विरोधी दल हैं उनके नेताओं को बुलाकर उनसे परामर्श किया । परामर्श के दौरान जितनी संभावनाएं हो सकती थीं उन सब संभावनाओं का उल्लेख किया गया । मैं अगर एक-एक करके गिनाऊं तो यह कहा गया कि सरकार इस पत्नाचार को अगर सदन पटल पर रख दे तो बात खत्म हो जाती है । फिर यह कहा गया कि अगर सरकार नहीं रखती है और आपको उचित लगता है कि सरकार को रखना चाहिए तो आप सभा के सभापति हैं आप उनको निर्देश दे सकते हैं कि सरकार इस पत्नाचार को सभा पटल पर रखे । उसके बाद यह भी सुझाव दिया गया कि अगर यह बात नहीं हो सकती तो हमें एक प्रस्ताव रखने की अनुमति दीजिए । हम प्रस्ताव रखते हैं । आखिर हम बहुमत में हैं । विरोधी दल का बहुमत होने के कारण वह प्रस्ताव पास हो ही जाएगा और सरकार को उसको रखना पड़ेगा ।

17 तारीख से जब से सत्र आरम्भ हुआ तब से दो सप्ताह तक यह बात चली । कल फिर यह बात शुरू हो गई है । चर्चा करते हुए सदस्यों ने यह भी कहा कि एक तरीका यह भी हो सकता है कि क्योंकि सरकार समझती है कि यह परम्परा बन जाएगी इसलिए यह परम्परा न बने इस दृष्टि से जो एक बार पहले प्रावधान किया गया था कि सभा के, सदन के जो नेता हैं उनकी ओर से नियुक्त सदस्यों को यह पत्नाचार दिखला दिया जाए । अगर वह संतोष कर लें कि इसमें कोई भ्रष्टाचार की बात नहीं है जिसको छिपाने की कोशिश की जा रही है तो बात खत्म हो जाएगी । ये सारे विकल्प चर्चा के दौरान रखे गये । उस वक्त उदाहरण भी दिये गये । एक उदाहरण याद आता है । एक सदस्य ने कहा था कि एक बार तमिलनाडु में जब भ्रष्टाचार के आरोप लगाये गये तो तत्कालीन मुख्य मंत्री राजा जो जो थे उन्होंने कहा कि आप आकर फाइल देख लें । मैं आपको दिखा देता हूं । अगर आप कहेंगे कि फाइल सभा पटल पर रख दूं तो यह मैं नहीं रखूंगा, चाहे इसमें कोई आपत्ति नहीं है, इसमें कोई ऐसी बात नहीं है जिसे मैं किसी से छिपाना चाहता हूं लेकिन परम्परा के नाते कोई फाइल सभा पटल पर रखना गलत होगा इसलिए नहीं रखूंगा । इस उदाहरण के बाद यहां पर सार्वजनिक रूप से हमने कहा आप जो निर्णय देंगे हम को स्वीकार है, सरकार स्वीकार करेगी । आपने सब से परामर्श करने के बाद शुक्रवार को निर्णय दिया ।

पहले एक प्रोपोजल थी, एक प्रस्ताव था कि आप निर्णय न दें और मैं सरकार की ओर से बयान दूं । मैंने आपसे निवेदन किया कि मैं अगर सरकार की ओर से बयान देता हूं और यह प्रस्ताव रखता हूं कि सभा के जितने नेता हैं वे आकर आपके कक्ष में उसे देख लें तो इस पर आपत्ति हो सकती है इसलिये आप को जो उचित लगे वह करें । आपसे यह भी निवेदन किया गया कि जो बात आपको उचित लगती हो उसके बारे में आप निर्णय दीजिये । इसी आधार पर आपने गत शुक्रवार को एक निर्णय दिया । विरोधी दलों ने आपसे स्वयं कहा है—

You find out some solution to the matter raised in the House with regard to the tabling of the correspondence that took place between the Prime Minister and the former Home Minister, Shri Charan Singh. It is this issue that was raised from the 17th whether papers should be tabled or not, which issue was considered at length by all the parties, by all the party leaders, alongwith you and it is on this issue that you have given this ruling. You have given this decision.

उसमें यह भी कहा गया था कि इस संबंध में एक प्रोसीजर अपनाया जाएगा और विरोधी दलों के लोग आकर इन पत्रों को देख लेंगे । लेकिन कल जब फिर से यह बात उठाई गई तो सचमुच में मुझे ताज्जुब हुआ । ताज्जुब इसलिए हुआ क्योंकि जब आपने उन लोगों को अपनी बात कहने की अनुमति दी तो मुझे ऐसा लगा कि आपके उस निर्णय को फिर से खोला जा रहा है । मैं मानता हूं कि इस सदन को कोई निर्णय करने का अधिकार है और सदन सब कुछ कर सकता है, यह सही बात है । लेकिन इस बात को भी ध्यान में रखा जाना चाहिए कि सब कुछ मर्यादाओं के अन्तर्गत ही किया जा सकता है । विरोधी दल की तरफ से कहा जाता है कि सरकार की तरफ से मर्यादाओं का पालन नहीं हो रहा है और सीक्रेसी की बात क्यों कही जा रही है जब कि सारी बातें अखबारों में आ रही हैं । शास्त्री जी ने कहा कि मर्यादाओं का पालन सरकार की ओर से नहीं होता है । अगर कोई सीक्रेट डाकुमेन्ट बाहर निकलता है तो यह गलत बात है । उसको जस्टीफाई नहीं किया जा सकता है । मैं शास्त्री जी से पूछना चाहूंगा कि अगर हमारी तरफ से किसी मर्यादा का उल्लंघन हो जाय तो क्या यह सही होगा कि सदन भी मर्यादा का उल्लंघन करे ? परम्परा यही है कि जो डाकुमेन्ट सीक्रेट है उसको वैसा ही रहने दिया जाय । प्रधान मंत्री जी ने इस बात को इसी रूप में सब के सामने रखा है । आप जानते हैं कि मर्यादाओं को बनाये रखने के लिये केवल बहुमत के आधार पर निर्णय नहीं होते हैं । आज हम सदन में अल्पमत में हैं और आप बहुमत में हैं । ऐसी स्थिति में आप यहां पर यह प्रस्ताव कर सकते हैं कि जितनी भी कैबिनेट की चर्चाएं होती हैं उनको बताया जाय । क्या इस प्रकार की परम्परायें डालना उचित होगा, इस पर सदन को गम्भीरतापूर्वक विचार करना चाहिए ।

श्री भोला पासवान शास्त्री : बहुमत इस प्रकार की बात करेगा, ऐसा आप क्यों सोचते हैं । इसमें बहुमत का कोई सवाल नहीं है ।

श्री लालकृष्ण आडवाणी : श्रीमन्, मेरा निवेदन यह है कि सब निर्णय अल्पमत या बहुमत के आधार पर नहीं होते हैं । आज यहां पर कमीशन आफ इन्क्वायरी का प्रस्ताव लाया गया है । मैं नहीं जानता कि जो लोग यह प्रस्ताव लाये हैं उन्होंने कमीशन आफ इन्क्वायरी एक्ट को देखा है या नहीं ? . . . *(Interruptions)*

SHRI K. K. MADHAVAN: Sir on a point of order... *(Interruptions)*

THE MINISTER -OF RAILWAYS (PROF. MADHU DANDAVATE): Let him complete.

श्री लाल कृष्ण आडवाणी : श्री भूपेश गुप्ता ने लोक सभा का उल्लेख किया और शाह कमीशन और श्री कंवरलाल गुप्त के प्रस्ताव का भी जिक्र किया। इसलिए मुझे इस बात का स्मरण दिलाना पड़ रहा है कि कमीशन आफ इन्क्वायरी एक्ट के अन्तर्गत कमीशन आफ इन्क्वायरी केवल दो सूरतों में ही बैठाई जा सकती है। या तो सरकार इस निश्चय पर पहुंचे कि कोई प्राइमाफेसी केस है... *(Interruptions)* श्रीमन्, मैं यह कह रहा था कि कमीशन आफ इन्क्वायरी का निर्णय दो सूरतों में हो सकता है। या तो सरकार इस नतीजे पर पहुंचे कि किसी मामले में भ्रष्टाचार हुआ है तो सरकार कमीशन आफ इन्क्वायरी बैठाने का निर्णय ले सकती है। इस संबंध में दूसरी सूरत यह है और यह बात कमीशन आफ इन्क्वायरी एक्ट में प्रोवाइडेड है कि अगर लोक सभा प्रस्ताव द्वारा यह कहे कि कमीशन आफ इन्क्वायरी बैठाई जानी चाहिए तो उसकी भी व्यवस्था है। यह संदर्भ है जिसमें हो सकता है। हम राज्य सभा के सदस्य हैं, हमारा अपना कर्त्तव्य है।

SHRI A. R. ANTULAY (Maharashtra) : Sir, on a point of order. *(Interruptions)* Sir, the hon. Leader of the House is misleading the House... *(Interruptions)* Mr. Chairman, Sir, the hon. Leader of the House, according to me,, in my humble submission and understanding, is misleading the House. *I* have, got a copy of the Act here and I would like to... (Interruptions)

SHRI P. RAMAMURTI (Tamil Nadu): Please sit down. Let us hear him. **Let** us know his arguments. Let us **hear** him. I want to hear him. **(Interruptions)**

SHRI A. R. ANTULAY: Sir, I would like to read out that particular section where... *(Interruptions)*

MR. CHAIRMAN: When all of you are speaking, he is keeping quiet. when Mr. Bhupesh Gupta requested the Leader of the House to make a statement, he started making it. But you are not allowing him.

SHRI LAL K. ADVANI: Sir, I am reading out section 3 of the Commissions of Inquiry Act which deals with the appointment of Commissions. It says:

> "The appropriate Government • may, if it is of opinion that I it is necessary so to do, and shall, if a resolution is passed by the House of the People..."

These are th_e two cases.

> "...or, as the case may be, the Legislative Assembly of the State, by notification in the Official Gazette, appoint a Commission of Inquiry for the purpose of making **enquiry..."**

Now, I know the full implications. I am merely pointing out that there are two circumstances in which the Government appoints a Commission of Inquiry. When, in its own discretion, there is a *prima facie* case to believe that there is corruption, it may, on its own, *suo motu,* appoint a Commission of Inquiry.

Or, the second alternative is, if the House of the People, namely, the Lok Sabha, passes a Resolution in this regard. Then, it has no option. It has to do it. It shall do it. Now, here is a matter in which the Government is as much concerned about corruption as anybody else. *(Interruptions)*

सभापति जी, मुझे तो इस बात का सन्तोष हुआ था जब कि पिछले शुक्रवार को आपने निर्णय दिया कि सदन के नेता, विभिन्न

दलों के नेता आकर के पत्र -व्यवहार देख सकते हैं । उस पत्र-व्यवहार को देखने के बाद सिवाय इसके कि टेबलिंग इश्यू फिर से रिवाइज करें, सिवाय इसके कि एक कमीशन आफ इन्क्वायरी का नोटिस दें, जिसके बारे में उन्होंने यह भी देख लिया है कि हमारा अधिकार नहीं है । *(Interruptions)* I am not yielding unless you direct me और सिवाय इसके कि इस नतीजे पर पहुंचे कि मामला कुछ है नहीं और इसलिए जो चीज उठाई गई है और जिसके बारे में आपने निर्णय दे दिया है उसको फिर से उठाया जाय और उसपर शोर मचा कर के ऐसी बातें करें । मैं यह समझता हूं कि यह सर्वथा अनुचित है । मैं आपसे निवेदन करूंगा कि जो कुछ मैंने पहले कहा था, जो मैंने पिछले सप्ताह कहा था कि . . . *(Interruptions)* यह सरकार हमेशा सदन के सभापति का आदर करती है । आपसे हम अपेक्षा करते हैं कि सदन की कार्यवाही को ठीक संचालित करने के लिए नियमों पर ठीक से आग्रह होगा । अभी तक की परम्परा सब सदनों में यह रही है So far as the laying of documents on the Table is concerned, it is always the Government which decides what documents are confidential and what documents are not confidential.

हमने आपसे निवेदन किया था कि आपका जो निर्णय होगा, आपका जो निर्देश होगा, उसको हम स्वीकार करेंगे और आपने उसके बाद निर्णय दिया । मेरा आपसे निवेदन है कि उस निर्णय के लिए जाने के बाद इस मामले को फिर से उठाना किसी दृष्टि से उचित नहीं है । हम आपसे इस मामले में गाइडेंस चाहेंगे, एडवाइस चाहेंगे और कम से कम ऐसी कोई चीज जिसके पीछे यह धमकी हो कि यह बात नहीं होगी तो सदन की कार्यवाही नहीं चलने देंगे जब ऐसी बात होती है तो मुझे लगता है उसमें आपका भी एक कर्त्तव्य हो जाता है । मैं आपको स्मरण दिलाऊं कि कल मेरे मित्र श्री मिश्रा जी ने बहुत महत्वपूर्ण बात कही । उन्होंने कहा कि जिस दिन आपने निर्णय दिया . . . *(Interruptions)* इस सदन के प्रमुख विरोधी दल के नेता जो बाहर हैं उन्होंने कहा कि पत्राचार में कुछ भी हो उससे हमारा संबंध नहीं । हम तो इसके बारे में आग्रह करते रहेंगे कि टेबल पर रखा जाए ।

श्री भीष्म नारायण सिंह : यह गलत बात है ।

श्री कल्प नाथ राय : यह बिलकुल गलत बात है. . . *(Interruptions)*.

श्री लाल कृष्ण आडवाणी : इसलिए मैं आपसे निवेदन करूंगा कि. . . *(Interruptions)*.

श्री कल्प नाथ राय : सभापति महोदय, जो उन्होंने बातें कही हैं वे बिलकुल गलत हैं *(Interruptions)* सरासर गलत हैं ।

PROF. MADHU DANDAVATE: When the Leader of the Opposition spoke we maintain pin-drop silence. The same respect should be shown to the Leader of the House.

श्री लाल कृष्ण आडवाणी : सभापति जी, मैं आपसे फिर निवेदन करूंगा कि इस मुल्क में सरकार भ्रष्टाचार को जड़ मूल से उखाड़ने के लिए कृत संकल्प है । लेकिन sheerly on the basis of lung power or sheerly on the basis of numerical majority, we cannot be forced, we cannot be coerced to take something that is wrong. अगर आपको लगे कि यह उचित है तो सरकार हमेशा करने को तैयार है । आपका जो निर्णय होगा वह हमको स्वीकार होगा ।

श्री कल्प नाथ राय : आपके गृह मंत्री के खिलाफ भ्रष्टाचार का आरोप है।

SHRI K. K. MADHAVAN: It is the ..prerogative of the House to decide .the things.

{Interruptions)

MR. CHAIRMAN: The House : stands adjourned and it will reassemble at 2.20 P.M.

The House then adjourned for lunch at twenty-three minutes past one of the clock.

The House reassembled after lunch at twenty-two minutes past two of the clock **Mr. Deputy Chairman** in the Chair.

श्री कमलापति त्रिपाठी : मान्यवर, मैं एक बात कहना चाहता हूं कि अभी नेता सदन ने जो अपना वक्तव्य दिया है, मान्यवर, उसमें एक अत्यंत निराधार और असत्य बात उन्होंने कही है, जिसका हम घोर प्रतिवाद करते हैं। उन्होंने अपने वक्तव्य में यह कहा कि प्रमुख विरोधी दल के नेता ने कहीं यह कहा है और आपने बताया किसी अखबार में छपा है, मैंने तो अखबार देखा नहीं लेकिन यह बताया कि उन्होंने कहा है कि इसमें चाहे कुछ हो या न हो जो मामला उठा हुआ है, बार बार इस सवाल को उठाया जायगा और हम इसको छोड़ेंगे नहीं। यह आक्षेप लगाया गया हमारे दल के नेता के प्रति। जनता पार्टी की सरकार की शायद यह नीति है कि जितने असत्य और निराधार आरोप उनके ऊपर लगाये जा सकें, लगाये जाय। आज सदन में भी हमारे नेता सदन ने ऐसी बात कही है जिसका कोई आधार नहीं है, अत्यतं निराधार है और गलत है। मैं इसके प्रतिवाद में आपके सम्मुख इतना निवेदन करना चाहता हूं।

श्री लाल कृष्ण आडवाणी : उपसभापति जी, क्योंकि यह बात मेरे बारे में कहीं गयी है। मैं इतना कहूंगा कि मैंने एक्जैक्ट शब्द क्या कहे हैं यह मैं देखूंगा। लेकिन मुझे इतना स्मरण है कि इसका जब मैंने उल्लेख किया कि श्री मिश्रा जी ने कल यह मुद्दा उठाया था और मिश्रा जी ने यह बात कही थी तो किसी ने यहां से प्रतिवाद नहीं किया था। मैंने लगभग इस आशय का एक समाचार अखबार में देखा है। अगर गलत बात है तो अच्छी बात है इसमें मुझे कोई आपत्ति नहीं है लेकिन मिश्रा जी ने जो बात कही थी उसका कोई प्रतिवाद नहीं हुआ था।

श्री कमलापति त्रिपाठी : मान्यवर, मिश्रा जी ने जो बातें कही थीं वे आडवाणी जी ने सुनी होंगी और हम लोगों ने सुना भी नहीं है कि क्या कहा। मिश्रा जी ने कई बातें कहीं उसके आधार पर नेता सदन इस तरह के गलत और निराधार आक्षेप हमारे दल के सबसे बड़े नेता के ऊपर लगायें तो यह अत्यंत क्षोभ की बात है। हम उसका घोर प्रतिवाद करते हैं।

श्री भोला पासवान शास्त्री : उपसभापति जी, मैंने सदन नेता का जो चर्चा हुआ उसके पहले हमने उनको सुना। अपने भाषण के सिलसिले में मेरा नाम भी उन्होंने लिया इसलिए मुझे खड़ा होना पड़ रहा है। उन्होंने यह भी कहा कि केवल लंग पावर से, मेजरिटी के बल पर सब बातें ठीक नहीं होती हैं, उसका इस्तेमाल नहीं करना चाहिए। मेरे ख्याल से अगर हम लोक लंग पावर या मेजारिटी का ख्याल करके सदन को चलाते तो आडवाणी जी एक मिनट भी नहीं टिक सकते यह उनको मानना चाहिये। शुरू से हम इनको सहयोग दे रहे हैं क्योंकि हम डैमोक्रेसी में विश्वास करते हैं, तहेदिल से इसमें विश्वास रखते हैं। सदन में आज हम लोगों की संख्या है। मेरा

ख्याल है कि वे आवेश में, भावना में बह गये। आखिर मनुष्य को आवेश भी आता है। ऐसी बातें होती है, मैं दोष नहीं देता। लेकिन विरोधी दल राज्य सभा में सरकार का सहयोग नहीं कर रहा है, यह उनको नहीं कहना चाहिये था। आज जितने दिनों से हाऊस चल रहा है, हम लोग कितना सहयोग दे रहे हैं कि सरकार चले, अच्छा काम करे, लेकिन हम लोगों का भी कुछ कर्तव्य है। हम सत्ता में नहीं है, तो भी हमारी जवाबदेही है। हम रिसपान्सीबल अपोजीशन हैं। यह उनको नहीं कहना चाहिये था कि उनकी केवल लंग-पावर है। लंग-पावर से तो वे भी आए हैं। कभी कभी ऐसा वक्त आता है। यह भी जरूरी है। अगर यह नहीं हो, तो मनुष्य मनुष्य नहीं है।

इसलिये उनका यह प्वाइन्ट निराधार है। मैं बीच में उठा था, पर उनको डिस्टर्ब करने के लिये नहीं। मान्यवर, चेयर की राय हुई और हम बैठ गये। ठीक है उनका समय था। तो उन्होंने कुछ बात कहीं जोकि डिबेटेबल है, हम कभी उनसे एग्री नहीं करेंगे यदि उन्होंने कहा और ठीक ही कहा कि ट्रेडिशन है, एक परम्परा है गवर्नमेंट का कि फाइल नहीं दिखला सकते, ठीक किया उन्होंने। लेकिन वह ट्रेडिशन किसने बना रखा है। वह कैंबिनेट की पावर देश ने मानी है। उसकी परिपाटी रही है और यदि वह चाहेगा तो इसे बदला भी जा सकता है। इसलिये उनका विरोध करते हुए आदर करते हैं कि उन्होंने परिपाटी के मुताबिक किया है, सही है। लेकिन यदि सैद्धांतिक रूप से देखेंगे तो हम उनसे एग्री नहीं करते हैं क्योंकि देश की हालत और समाज ऐसा पिछड़ा हुआ है कि जैसे-जैसे काम होता है, हम लोग यहां पास कर देते हैं, समाज को मालूम भी नहीं होता है। पीछे तकलीफ होती है कि समय पर क्यों नहीं मालूम हुआ।

तीसरी, बात, फिर वही सवाल उठाया गया। जो उन्होंने प्वाइन्ट कहा है, करीब-करीब कल परसों से ही सारी बातों पर बहस हो गई है। उन्होंने कहा कि चैयर को आदेश ही आदेश दें। यह शर्त तो उन्होंने मन्जूर कर लिया है, कमीशन आफ एन्कवायरी के वायदे सब माने गये। जैसा उन्होंने कहा कि चैयर का जो आदेश होग., वह जो रैजोल्यूशन है, वह किसका मन्जूर किया हुआ है। यह एडमिट किया है। सदन में मोशन भी नहीं हुआ, लेकिन एडमिट हो गया। अब उनको मानिये, चलाइये। यह बात ही नहीं है।

यहां पर सदन में हमारी भी जवाब देही है और सामान्य रूप से जो काम चलता है, उसमें हमने साथ दिया है और देंगे। आपकी सरकार आप चली जाए या तोड़ दी जाए, उसकी जिम्मेदारी हमारी नहीं है। हम बरसों संग रहेंगे, लेकिन लड़ते रहेंगे। जो वही बातें दोहराई गई, कभी कभी ऐसा भी वक्त आता है कि अपोजीशन को बड़ी जवाब देही के साथ सोचना पड़ता है। हम लोग ऐसे नहीं हैं कि लंग-पावर इस्तेमाल करके आपसे मन्जूर करा लेंगे, या फाइल रखवा लेंगे। हमारी यह ड्यूटी है कि हम पब्लिक को बताएं कि हम क्या कर रहे हैं, भारतवर्ष की जनता जाने। जिसके लिये हम लोग जिद कर रहे हैं, परेशान है, आपकी परेशानी के लिये नहीं है, हमारा कर्तव्य है। यह जो मैटर है, साधारण रूटीन का नहीं है।

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह): क्या ऐसे काम चलेगा? माननीय सदस्य बोल चुके है। मानीय सदन के नेता ने अपनी बात...

(Interruptions)

श्री भोला पासवान शास्त्री : अगर आप कहते हैं, तो हम बैठ जाते हैं। अगर आपका प्वाइन्ट हो, तो कहिए। अभी डिबेट जारी है।

श्री उपसभापति : बात उठती है आपके परसनल एक्सप्लैनेशन की द्विवेदी जी ने कुछ बात कही। चैयरमैन साहब ने सारी बातें सुन ली है। उन्हें कोई नतीजा निकालने दीजिये, सदन की कार्यवाही चलने दीजिये।

श्री भोला पासवान शास्त्री : . . . पर्सनली जो नाम लिया है, जिस संदर्भ में नाम लिया है उस में सारी बातें आ जाती हैं। हम आप की बात को मानते हैं, उस से आगे नहीं बढ़ना चाहते हैं। चैयर पर आप अभी हैं। परन्तु द्विवेदी जी का जो मूल प्रस्ताव है, जो मोशन है, उस के बारे में हमरी राय थी और उस के बाद नेता-सदन की राय आपने ली। अब चेयरमैन साहब पर है कि उस मोशन पर अपनी रूलिंग कब तक रिजर्व करते हैं। हमने उनसे कहा था रूलिंग दीजिए, जल्दी दीजिए, तो हम सुनना चाहते हैं उस पर क्या रूलिंग आती है . . .

SUPPLEMENTARY DEMANDS FOR GRANTS (1978-79) FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS)

MR. DEPUTY CHAIRMAN; Papers to be laid.

वित्त मंत्रालय में राज्य मंत्री (श्री सतीश अग्रवाल) : श्रीमन्, मैं आपकी आज्ञा से 1978-79 के वर्ष के लिए केन्द्रीय सरकार (रेलवे को छोड़ कर), के व्यय के लिए अनुदानों की अनुपूरक मांगों को दर्शाने वाला एक विवरण (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं . . .

(Interruptions)

POINTS OF ORDER RELATING TO THE CORRESPONDENCE EXCHANGED BETWEEN THE PRIME MINISTER AND FORMER HOME MINISTER—Contd.

श्री उपसभापति : जैसा मैंने निवेदन किया, चेयरमैन महोदय के सामने यह सारी बहस हो चुकी है और सब पक्ष अपने अपने विचार प्रकट कर चुके हैं। अपना निर्णय देने से पहले वे उन सारी बातों पर विचार कर रहे हैं। इसलिए मैं निवेदन करूंगा कि सदन की निर्धारित कार्यवाही पर आ जाए और इस बात को चेयरमैन महोदय पर छोड़े कि किस तरह का निर्णय देते हैं।

SHRI KALP NATH RAl: Sir, one minute.

DR. RAFIQ ZAKARIA: Sir, I want a clarification—Just a clariiication.

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Sir, I want to put something new before you.

DR. RAFIQ ZAKARIA: I would like to know from the Leader of the House, when he has said that... *(Interruptions).* Sir, I will take only one minute.

MR. DEPUTY CHAIRMAN: No, explanations.

DR. RAFIQ ZAKARIA: Only one minute. Sir, for our enlightenment,

MR. DEPUTY CHAIRMAN: Of what?

DR. RAFIQ ZAKARIA; The Leader of the House...

MR. DEPUTY CHAIRMAN: I do not think any explanation is necessary.

DR. RAFIQ ZAKARIA: Because the Lower House, the Lok Sabha...

MR. DEPUTY CHAIRMAN: I have said the debate has to end somewhere.

DR. RAFIQ ZAKARIA: The Lok Sabha has done exactly the same thing as we have done, but the Speaker has given a ruling on the question.

MR. DEPUTY CHAIRMAN; Hon. Member, this is not permitted.

DR. RAFIQ ZAKARIA: You must know what clarification I am seeking.